

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 312
IB-356/ND/2021
New IA-2055/2024

IN THE MATTER OF:
Fidus Finance Pvt. Ltd.

... **Applicant/Petitioner**

Versus

Elena Power and Infrastructure Pvt. Ltd

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Liquidator : Mr. Abhishek Anand, Mr. Sikhar Tiwari
(Advocates)

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2055/2024: The IA is preferred by the Liquidator for taking Progress Report on record.

For the reasons stated therein, **the IA stands allowed** and the Progress Report is taken on record, subject to just all exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)